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IN THE HIGH COURT OF DELHI AT NEW DELHI

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ITA 854/2015

PR. COMMISSIONER OF INCOME TAX
(CENTRAL-2)

..... Appellant

Through: Ms Suruchi Aggarwal, Senior Standing Counsel, Mr Abhishek Sharma, Ms Radhika Gupta, Mr Rajesh Kumar and Ms Lakshmi Gurung, Advocates.

versus

G.S FINANCE AND INVESTMENT PVT. LTD.

..... Respondent

Through

AND

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ITA 855/2015

PR. COMMISSIONER OF INCOME TAX
(CENTRAL-2)

..... Appellant

Through: Ms Suruchi Aggarwal, Senior Standing Counsel, Mr Abhishek Sharma, Ms Radhika Gupta, Mr Rajesh Kumar and Ms Lakshmi Gurung, Advocates.

versus

G.S FINANCE AND INVESTMENT PVT. LTD

..... Respondent

Through

CORAM:

JUSTICE S. MURALIDHAR

JUSTICE VIBHU BAKHRU

ORDER

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16.11.2015



CM No.26825 in ITA 854/2015

CM No.26827 in ITA 855/2015

1. For the reasons stated in the applications, the delay in re-filing the appeals is condoned.

2. The applications stand disposed of.

CM No.26824/2015 in ITA 854/2015

CM No.26826/2015 in ITA 855/2015

3. Allowed, subject to all just exceptions.

4. The applications stand disposed of.

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5. In view of the order dated 28th July, 2015 passed by this Court in ITA No. 509/2015 (*Pr. Commissioner of Income Tax (Central-II) v. Aakash Arogya Mandir Pvt. Ltd.*), no substantial question of law arises. The present appeals are dismissed.

S.MURALIDHAR, J

VIBHU BAKHRU, J

NOVEMBER 16, 2015/MK